

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 818 of 2020

IN THE MATTER OF:

Mr. Damodar Muddukrishna

...Appellant

Versus

M/s Cygilant (India) Research & Development Pvt. Ltd.

...Respondent

Present: -

For Appellant: Mr. Mithun Shashank, Advocate.

For Respondent: Mr. Yugang Goel and Ms. Tanya Manglik, Advocates

O R D E R
(Virtual Mode)

23.03.2021 In terms of the order dated 02.03.2021, Learned Counsel for the Appellant has filed Rejoinder on 10.03.2021 which is taken on record.

Written Submissions have been filed on behalf of the Respondent on 16.03.2021 which is also taken on record.

Learned Counsel for the Appellant is directed to file short Written Submissions, not exceeding three pages, together with compilation of relevant judgments, latest by 01.04.2021.

List the Appeal 'For Admission (After Notice)' on **12th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)